GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:250
ANSWERED ON:02.12.2004
FUNDS TO NGOs FOR WELFARE SCHEMES FOR DISABLED
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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the funds allocated/released by the Union Government to the NGOs under various schemes for the welfare of disabled, State/UT-wise and NGO-wise:
- (b) the funds actually utilized by them, NGO-wise and State/UT-wise;
- (c) whether these NGOs are misusing this fund on a large scale;
- (d) if so, the details of complaints received against the management of NGOs for misutilisation of funds and the action taken against them; and
- (e) the measures taken by the Government for proper monitoring of funds given to the NGOs and check this misuse?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) and (b). The Ministry is implementing Deendayal Disabled Rehabilitation Scheme (DDRS) and Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP Scheme) for the welfare of disabled. The fund allocated/released under these schemes during 2003-04 is as under:

(Rs. In crores)

Scheme No.of NGOs/Budget Fund released Implementing allocation to NGOs/IA agencies(IA) Assisted

DDRS 657 75.00 71.05 ADIP Scheme 152 55.00 55.00

The details of grant in aid released State/UT-wise and NGO-wise under these schemes during 2003-04 are available on the website of this Ministry - www.socialjustice.nic.in

- (c) and (d): Complaints of misuse of Government grant by management of only two organisations have been received during 2003-04 The details are as under:
- (i) Complaints against the management of Netaji Subhash Vidya Mandir, Shahabad, Rampur, U.P. was received from the Principal of the residential school cum VTC for the disabled run by the NGO. The complaint was got enquired through the State Government and the officials of this Ministry. It is revealed that there is a dispute of management committee of the NGO and the dispute is pending in the court of Sub-Divisional Magistrate, Shahabad.
- (ii) Complaint against the management of Kisan Mahila Gramodyog Sansthan, Azamgarh, U.P. was received from the ex-Principal of the school cum VTC for the disabled was received. An enquiry was conducted through a senior officer of this Ministry and most of the allegations in the complaint were found true. Show cause notice has been issued to the NGO.
- (e) To ensure proper utilisation of funds for the purpose for which it was given and satisfactory implementation of the projects under the scheme, all the ongoing projects of NGOs under the scheme are got inspected by the State Governments concerned. In addition every year about 25 per cent of total projects funded are got inspected through the National Institutes, CRCs and DRCs under the

Ministry. Besides, the audited accounts and UCs furnished by the NGOs for previous year's grant and the information on staff, beneficiaries and management committee members furnished by the NGOs are thoroughly scrutinized before release of grant. If any complaint of misuse of funds against any NGO is received, it is got investigated through the State Government concerned or the Ministry's officials.